

**Classifieds**

**Canara Bank**  
STRESSED ASSETS MANAGEMENT BRANCH: DELHI (DP 19208)  
C-34, 3rd Floor, DDA shopping-cum-Office Complex,  
Opp Mool Chand Hospital, Lajpat Nagar, Delhi-110024  
Phone: 011-35705069

**SALE NOTICE**  
E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Canara Bank will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.04.2024, for recovery of Rs. 6,67,74,282.24 (Rupees Six crores Sixty Seven lakh Seventy Four thousand Two hundred Eighty Two and Paise Twenty Four only) is due along with further interest from 01.07.2018 and cost etc due to SAM BRANCH of Canara Bank from M/s. VIKAS INDUSTRIES reduced by any recovery made so far.

Sl no	Description of properties	Type of possession	Reserve price fixed (Amt in Rs)	Earnest money to be deposited (Amt in Rs)
1.	Industrial Land and Building at Plot no K-117 measuring 300 Square Yards Phase-VII, Focal point, Near Sharu Steel, Ludhiana, PIN-141010 Leased in the name of M/S Vikas Industries through (Prop: Sh. Vikas Likh S/O Late Sh. Rajbir Likh) Security Interest ID: 400010562529 & Industrial Land and Building at Plot no K-118 measuring 300 Square Yards Phase-VII, Focal point, Near Sharu Steel, Ludhiana, PIN-141010 Leased in the name of M/S Vikas Industries through (Prop: Sh. Vikas Likh S/O Late Sh. Rajbir Likh) Security Interest ID: 400010562649 (Will be sold together)	Symbolic Possession	1,18,14,000/-	11,81,400/-
2.	All that part and parcel of Residential property bearing no MC No B-/XXXX/11131(B-34/11131) admeasuring 478 sq yards, wasika no 4576 dated 23/05/1996 and wasika no 17093 dated 25/10/1999 situated within Halwaul Kalan, New Prem Nagar Street No 4 Ludhiana Dist Ludhiana, Punjab, PIN-141001, owned by Mrs Manika Likh W/o Mr Vikas Likh and Mr. Vikas Likh s/o Rajbir Likh. Security Interest ID: 400010563161	Symbolic Possession	1,21,00,000/-	12,10,000/-

Bidder has to make due diligence & physical verification of the property with regards to title, extent, area, dues etc. No claim subsequent to submission of bid shall be entertained by the bank.  
• The Earnest Money shall be deposited on or before 26.04.2024 till 05:00 P.M.  
• The property can be inspected, with Prior Appointment with Authorised Officer, on 24.04.2024, between 11:30 am to 3:30pm.  
• Knowledge of local Bodies, Government etc (Property Tax, Water sewerage, Electricity bills etc): Not in the knowledge of the bank.  
• One SA has been filed by the party (SA/297/2023) in DRT-3 Chandigarh, where he has contested the sale of property sold earlier by Canara Bank and prayed for restraining the bank from taking the physical possession of the above mentioned properties and selling the same by way of E-Auction. There is no restrain order.  
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (https://www.canarabank.com) and service provider website https://indianbankseaction.com or may contact Authorised Officer, SAM Branch of Canara Bank, C-34, IIIrd Floor, DDA Shopping Complex, Opposite Moolchand Hospital, New Delhi - 110024, Ph. No.- 011-35705069, 8979872232, 9379487968, 9313551557 during office hours on any working day.  
Date: 10.04.2024  
Place: New Delhi  
AUTHORISED OFFICER CANARA BANK

**FOR THE ATTENTION OF THE RESIDUAL SHAREHOLDERS UNDER THE EXIT OFFER**  
**DFM FOODS LIMITED**  
Corporate Identification Number (CIN): U15311DL1993PLC052624  
Registered Office: 149, 1st Floor, KiloKari, Ring Road, Ashram, New Delhi - 110014,  
Tel: +91-9289735821; Email: dfm@dfmfoods.com  
Website: www.craix.in

Dear Residual Shareholder,  
This public advertisement shall be read in continuation of and shall be read in conjunction with and all capitalized terms used in this public invitation shall have the same meaning as ascribed to it in the initial public announcement dated August 15, 2022 ("IPA"), the detailed public announcement dated December 3, 2022 and published on December 5, 2022 ("Detailed Public Announcement") in (i) Financial Express (English), all editions; (ii) Jansatta (Hindi, all editions); (iii) Navshakti (Marathi, Mumbai edition) (collectively, the "Newspapers"), the letter of offer dated December 5, 2022 ("Letter of Offer"), the post offer public announcement cum public announcement for counter offer dated December 20, 2022 and published in the Newspapers on December 21, 2022 ("Post Offer PA cum PA for Counter Offer"), the counter offer public announcement dated December 22, 2022 and published in the Newspapers on December 23, 2022 ("Counter Offer PA"), the counter offer letter of offer dated December 22, 2022 ("Counter Offer Letter of Offer"), the post offer public announcement dated January 11, 2023 and published on January 12, 2023 in the Newspapers ("Post Offer PA"), the Exit Offer Public Announcement dated March 16, 2023 and published on March 17, 2023 in the Newspapers ("Exit Offer PA") and the Exit Offer Letter of Offer dated April 03, 2023 ("Exit LOF"). This invitation to Residual Shareholder of the Company is being issued by AI Global Investments (Cyprus) PCC Limited ("Acquirer") along with AI Darwin (Cayman) Limited ("PAC"). JM Financial Limited was Manager to Delisting Offer.

- This is to inform all Residual Shareholders that the Equity Shares of DFM Foods Limited ("Company") has been delisted and trading in the Equity Shares of the Company has been discontinued with effect from March 28, 2023. Delisting of the Equity Shares means that they cannot be traded on the Stock Exchanges and/or any other stock exchange and a liquid market for trading of the Equity Shares will no longer be available.
- In terms of Regulation 27(1)(a) and all other applicable regulations of the Delisting Regulations, the Acquirer and PAC had invited the Residual Shareholders to avail the exit opportunity during the one-year exit window after delisting of Equity Shares.
- Residual Shareholders who had not tendered their Equity Shares in the Delisting Offer, were allowed to tender their Equity Shares to the Acquirer at the Exit Price of INR 467 during the Exit window, i.e. from April 05, 2023, to April 04, 2024, subject to the terms and conditions provided in Exit LOF. Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer shall make payment within 10 working days from April 04, 2024 only to those Residual Shareholders who have validly tendered their Equity Shares by following the instructions set out in the Exit LOF and receipt of demat Equity Shares in Special Depository Account (as defined in Exit LOF) or receipt of physical share certificates (along with duly filled transfer deeds and Exit Application Form) by Registrar to the Delisting Offer. Please note that the Acquirer reserves the right to make the payment earlier.
- If the Residual Shareholders have any queries in relation to the sale of their Equity Shares, including those who could not avail exit opportunity during Exit window from April 05, 2023, to April 04, 2024, such Residual Shareholders can reach out to Link Intime India Private Limited and/or DFM Foods Limited at the contact details mentioned below:

**Link Intime India Private Limited**  
Mr. Ajit Patankar  
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India  
Contact Person: Mr. Ajit Patankar; Telephone: +91 810 811 4949  
E-mail: dfmfoods.delisting@linkintime.co.in  
Website: www.linkintime.co.in  
SEBI Registration Number: INR000004058

**DFM Foods Limited**  
Mr. Nikhil Mathur  
Chief Financial Officer  
DFM Foods Limited  
149, 1st Floor, KiloKari, Ring Road, Ashram, New Delhi - 110014,  
Tel: 91-9289735821  
Email: dfm@dfmfoods.com

All other terms and conditions of the Delisting Offer as set forth in the IPA, Detailed Public Announcement, Letter of Offer, Post Offer PA cum PA for Counter Offer, Counter Offer PA, Counter Offer Letter of Offer, the Post Offer PA, Exit Offer PA and the Exit LOF remain unchanged. This public announcement is also expected to be available on the website of the Company (www.craix.in).

AI Global Investments (Cyprus) PCC Limited (Acquirer)	AI Darwin (Cayman) Limited (PAC)
Sd/	Sd/
Date: April 11, 2024	
Place: Mumbai	

**TEAMO PRODUCTIONS HQ LIMITED**  
(Formerly known as GI Engineering Solutions Limited)  
CIN : L74110DL2006PLC413221

Registered office address: Corporate Office- 1308, Aggarwal Corporate Heights, Netaji Subhash Palace, New Delhi 110034  
Tel No: 011-44789583 | Website: www.giesl.in | E-mail ID: cs@giesl.in

**AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2024**

S. No.	Particulars	(All amounts in Lakhs (₹), unless otherwise stated)				
		Three Months Ended		Year Ended		Year Ended
		31.03.2024	31.12.2023	31.03.2023	31.03.2024	31.03.2023
1	Total Income from operations	11580.69	13015.35	37747.39	46055.96	84285.91
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	460.69	25.97	185.30	650.02	330.60
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	460.69	25.97	185.30	650.02	330.60
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	346.62	19.43	142.96	488.30	288.26
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income(after tax))	346.62	19.43	142.96	488.30	288.26
6	Paid up equity share capital (Face value of the share shall be indicated)	8612.20	8612.20	3626.19	8612.20	3626.19
7	other equity excluding Revaluation Reserves	1985.62	-76.11	-178.64	2003.42	-178.64
8	Earning per Equity Share: Equity shares of par value Re 1 each (EPS for three and nine months ended periods are not annualised)					
(a)	Basic (in Rs.)	0.041	0.002	0.394	0.057	0.790
(b)	Diluted (in Rs.)	0.000	0.002	0.394	0.057	0.790

- The financial results of the company have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act 2013 (the Act) read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) regulations 2015.
- The above Audited Financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting at the corporate office held on 10 April 2024. The Statutory Auditor of the Company has carried out an audit of the above Financial Results of the Company for the quarter and financial year ended March 31, 2024 in term of the Regulation 33 of the SEBI (LODR) Regulations, 2015 and has issued an unmodified Independent Auditor's Report thereon
- The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results are available on the websites of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com. and on the website of the Company i.e. www.giesl.in.

**For Teamo Productions HQ Limited**  
(Formerly Known as GI Engineering Solutions Limited)  
Mohan Nadaar  
Managing Director  
DIN:03012355  
Place: Delhi  
Date: April 10, 2024

**PUBLIC NOTICE**

Pursuant to Hon'ble NCLT, Chandigarh Bench order dated 18.03.2024, In the matter of STRESSED ASSETS STABILISATION FUND Vs SH. SUMEET JUNEJA (Personal Guarantor, M/s Krishna Engineering Works Limited) IN CP (IB) No. 104(CH)2023  
Next date: 30.04.2024  
Publication is being issued to respondent as per the directions of Hon'ble NCLT, Chandigarh Bench in CP (IB) No. 104(CH)2023.  
Respondent:  
Name of the Respondent: Addresses available with RP  
Mr. Sumeet Juneja 1. H.No. EH-58, Ladowali Road, Jalandhar-144001, Punjab  
2. B-3, Focal Point, Ladowali Road, Jalandhar-144001, Punjab

In the above titled case, RP is directed to file an affidavit of service stating after serving copy of the report to Mr. Sumeet Juneja (herein Personal Guarantor). However, the respondent could not be served Copy of Report and NCLT order dated 18.03.2024 through speed post at his available addresses. Therefore, RP is seeking mode of Public Announcement to serve notice of Next Date of Hearing to Mr. Sumeet Juneja (Personal Guarantor to M/s Krishna Engineering Works Limited).  
Orders dated 18.03.2024 passed in CP (IB) No. 104(CH)2023, in the matter STRESSED ASSETS STABILISATION FUND vs Mr. Sumeet Juneja, can be referred at the link given below:-  
https://nclt.gov.in/gen\_pdf.php?filepath=/Efile\_Document/ncltcdoc/casedoc/040411400490223/04/Order\_Challenge/04\_Order\_Challenge\_04\_1712467737894384566049593bc01.pdf  
The undersigned can be contacted for any clarification and seeking Copy of report filed under section 99 of the IBC, 2016.

Sd/-  
Rajender Kumar Jain  
(Regn No. IBB/PA-001/IP-P00543/2017-18/10968)  
Resolution Professional in the matter of  
PG to Krishna Engg. Works Limited  
Email id: KRISHNAENGPG@GMAIL.COM  
Mobile Number: 987521490  
Date: 12.04.2024  
Place: Chandigarh

**पंजाब नैशनल बैंक Punjab National Bank**  
.....the name you can BANK upon!

Branch Office Mid Corporate Branch (MCB) Distinctive ID: 419600,  
Address: A-9, Connaught Place, New Delhi-110001  
E-mail bo4196@pnb.co.in Contact No. 011-49900843, 9815185701  
Date: 13-03-2024  
Borrower  
Mr. Dushyant Tyagi S/o Mangat Ram Tyagi and Ms. Pooja Tyagi W/o Sh. Dushyant Tyagi, House No. K-215, Army Welfare Housing Organization Economy Apartment Vivek Vihar Sector-82 Noida Distt. Gautam Budh Nagar Uttar Pradesh-201301 Also at: House No. 55, Village Sultanpur Sector-128 Noida Distt. Gautam Budh Nagar Uttar Pradesh-201301 Also at: Flat No. P-110, First Floor, Block-P Sector-82 Noida Distt. Gautam Budh Nagar Uttar Pradesh-201301  
NOTICE US 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002  
Reg NPA Account No. 184600NC0000930/credit facilities (Housing Loan) availed by Mr. Dushyant Tyagi & Ms. Pooja Tyagi  
You, Mr. Dushyant Tyagi & Ms. Pooja Tyagi, House No K-215, Army Welfare Housing Organization Economy Apartment Vivek Vihar Sector-82 Noida Distt. Gautam Budh Nagar Uttar Pradesh-201301 have availed the following credit facilities:

S. No.	Facility	Limit	Balance outstanding (i.e. principal as on date of NPA (Rs-02-2024)	Recorded interest as on 28-02-2024	Total Outstanding as on date of issuance of notice (13-03-2024)
1.	Term Loan Housing	Rs 47,55,970/-	Rs 53,78,983/-	1,68,569/67	Rs. 55,47,552/67 + further int.
				Total	Rs. 55,47,552/67

Due to non payment of installment interest principal debt, the account has been classified as Non Performing Asset on 28/02/2024 as per Reserve Bank of India guidelines.  
We have demanded/recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter dated 01-03-2024  
The amount due to the Bank as on 13-03-2024 is Rs. 55,47,552/67 (Rupees Fifty Five Lakh Forty Seven Thousand Five Hundred Fifty Two Rupees and Paise sixty Seven Only) with further interest w.e.f. 29.02.2024 plus cost incurred/ to be incurred until payment in full ("hereinafter referred to as secured debt")  
To secure outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets

S.No.	Facility	Security
1.	Term Loan Housing	Equitable Mortgage of Property Residential Dwelling unit no. P-110, on First Floor, Type-Utility, Block-P, Alongwith Open Car Parking No. P-13 & PSS-02, situated in Vivek Vihar, Sector-82, Noida, Distt. Gautam Budh Nagar, UP. Super Area of Flat is 1158 Sq. Ft. i.e. 107.620 sq. mtr. Duly allotted by the Noida Authority through Army Welfare Housing Organization (A.W.H.O.)

We hereby call upon you to pay the entire amount of Rs. 55,47,552/67 (Rupees Fifty Five Lakh Forty Seven Thousand Five Hundred Fifty Two Rupees and Paise sixty Seven Only) with further interest at the contracted rate plus costs incurred / to be incurred until payment in full within 60 days (sixty days) from the date of this notice in default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act"). The details of the secured assets/intended to be enforced by the Bank, in the event of non-payment of secured debt by you are as under

**Equitable Mortgage of Property Residential Dwelling unit no. P-110, on First Floor, Type-Utility, Block-P, Alongwith Open Car Parking No. P-13 & PSS-02, situated in Vivek Vihar, Sector-82, Noida, Distt. Gautam Budh Nagar, UP. Super Area of Flat is 1158 Sq. Ft. i.e. 107.620 sq. mtr. Duly allotted by the Noida Authority through Army Welfare Housing Organization (A.W.H.O.)**  
Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to without prior written consent of the Bank.  
You are also not to put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/remitted with to the Bank. You will have to render proper account of such realization/income.  
\*We reserve our rights to enforce other secured assets  
Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.  
This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be.

PUNJAB NATIONAL BANK, Mr. D K SINGH, CHIEF MANAGER, BO-N46, Connaught Circus, Connaught Place, New Delhi-110001  
Punjab National Bank, Chief Manager, Authorised Officer

**SCHEDULE I FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRIKALP LAMINATES INDIA PRIVATE LIMITED	
1. Name of Corporate debtor	Trikalp Laminates India Private Limited
2. Date of Incorporation of Corporate Person	February 10, 2017
3. Authority Under Which Corporate Person is Incorporated/Registered	Registrar of Companies - Delhi
4. Corporate Identity Number / Limited Liability Entity Number of Corporate Person	U20219DL2017PTC312696
5. Address of the registered office and Principal Office (if Any) Of Corporate Person	House No 22 1 <sup>st</sup> Floor Block F Pkt- 22, Sector 3, Rohini, North West, Delhi, India, 110085
6. Insolvency commencement date in respect of corporate debtor	April 09, 2024
7. Estimated date of closure of insolvency resolution process	October 06, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Shalu Khanna Reg. No. IBB/IPA-001/IP-P00917/2017-2018/11523
9. Address and e-mail of the interim resolution professional as registered with the Board	Address: A-16/3, Vasant Vihar, New Delhi-110 057, India. E-Mail: SHKHNAN@OLLA.NET
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Luthra & Luthra Restructuring and Insolvency Advisors LLP A-16/3, Vasant Vihar, New Delhi-110057, India E-Mail: TULIP_RP@OLLA.NET
11. Last date for submission of claims	April 23, 2024
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Third Name for each class)	NA
14. (a) Devalit Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Trikalp Laminates India Private Limited on April 09, 2024.  
The creditors of Trikalp Laminates India Private Limited, are hereby called upon to submit their claims with proof on or before April 23, 2024 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.  
Sd/-  
(Shalu Khanna)  
Date : April 11, 2024  
Place : New Delhi  
Interim Resolution Professional

**पंजाब नैशनल बैंक Punjab National Bank**  
.....the name you can BANK upon!

Branch Office Mid Corporate Branch (MCB) Distinctive ID: 419600,  
Address: A-9, Connaught Place, New Delhi-110001  
E-mail bo4196@pnb.co.in Contact No. 011-49900843, 9815185701  
Date: 13-03-2024  
60 DAYS' NOTICE TO BORROWER  
Mr. Dushyant Tyagi S/o Mangat Ram, H. No. 55, Village Sultanpur, Sector-128, Noida, Distt. Gautam Budh Nagar UP-201317  
Borrower  
Mr. Pooja Tyagi W/o Mr. Dushyant Tyagi, H. No. 55, Village Sultanpur, Sector-128, Noida, Distt. Gautam Budh Nagar UP-201317  
Co-Borrower  
Mr. Dushyant Tyagi S/o Mangat Ram, K-215, Second Floor, Block-K, Vivek Vihar, Sector-82, Noida, Distt. Gautam Budh Nagar UP-201304  
Borrower  
Mrs. Pooja Tyagi W/o Mr. Dushyant Tyagi, K-215, Second Floor, Block-K, Vivek Vihar, Sector-82, Noida, Distt. Gautam Budh Nagar U.P.-201304  
Co-Borrower  
(Name and address of the borrower(s) who has created security interest)  
NOTICE US 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002  
Reg: Account No. 309200NC0000807/Credit facilities availed by Mr. Dushyant Tyagi S/o Mr. Mangat Ram & Mrs. Pooja Tyagi W/o Mr. Dushyant Tyagi.  
You, Mr. Dushyant Tyagi S/o Mr. Mangat Ram & Mrs. Pooja Tyagi W/o Mr. Dushyant Tyagi both R/o H. No. 55, Village Sultanpur, Sector-128, Noida, Distt. Gautam Budh Nagar U.P. - 201317  
(Name & address of the Borrower) have availed the following credit facilities:

S. No.	Facility	Section	Balance Outstanding as on 29.02.2024
1.	Home Loan	Rs. 59,20,34.04	Rs. 70,93,234.04 + interest & charges w.e.f. 01-03-2024 (T/L)
			Total

Due to non-payment of installment/interest/principal debt, the account's has/have been classified as Non-Performing Asset as per Reserve Bank of India guidelines.  
We have demanded/recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter dated 01-03-2024  
The amount due to the Bank as on 29/02/2024 is Rs. 70,93,234.04 (Rupees Seventy Lacs Ninety Three Thousand Two Hundred Thirty Four and Paise Four Only) with further interest until payment in full (hereinafter referred to as "secured debt").  
To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets

S.No.	Facility	Security
1.	Term Loan (Housing)	Equitable Mortgage of Immovable Property bearing address "K-215, Second Floor, Block K, Vivek Vihar, Sector-82, Noida, Distt. Gautam Budh Nagar, U.P.-201304

We hereby call upon you to pay the entire amount of Rs. 70,93,234.04 (Rupees Seventy Lacs Ninety Three Thousand Two Hundred Thirty Four and Paise Four Only) with further interest at the contracted rate until payment in full within 60 days (Sixty days) from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act"). The details of the secured assets/intended to be enforced by the Bank, in the event of non-payment of secured debt by you are as under:

**Equitable Mortgage of Immovable Property bearing address "K-215, Second Floor, Block K, Vivek Vihar, Sector-82, Noida, Distt. Gautam Budh Nagar, U.P.-201304"**  
Your attention is hereby drawn invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to you to redeem the secured assets.  
Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank.  
You are also not to put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence.  
If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realised shall be deposited/remitted with to the Bank. You will have to render proper account of such realization/income.  
\*We reserve our rights to enforce other secured assets  
Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences. This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be.  
\*This notice is issued without prejudice to the bank's rights in the suit/litigation pending before DRT/Court, Delete, if inapplicable

**Canara Bank**  
.....the name you can BANK upon!

Regional Office 1 : 71, Nehru Nagar, M. G. Road, Agra  
**E-AUCTION NOTICE**

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive / Symbolic / Physical possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" for the recovery of dues to the Bank, as per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below.

Name & Address of Borrowers & Guarantors	Amount due as per notice (Rs.)	Description of Properties	Type of Possession	Reserve Price (Rs.) EMD 10% (Rs.)
Borrower- M/s B.N.Textiles, Prop Mr. Brahma Nand Sharma S/o Shri Ram Prasad Sharma, Guarantor- Mr. Brahma Nand Sharma S/o Shri Ram Prasad Sharma, Add. of both- 8/304, Nala Bharon, Belanganj, Agra	36,19,007.82 as on 20.02.2024 + interest & Other Expenses thereon	EMT of Residential Property Situated at House no 8/316 Nala Bharon, Chhatta ward, Belanganj, Agra, Area- 173.07 Sq. Mtr., in the name of Mr. Brahma Nand Sharma S/o Shri Ram Prasad Sharma, Bounded as: East: House of Others, West: Rasta Nikas 6' Wide, North: House of Ram Babu, South: House of Govind.	Symbolic	52,02,000/- 5,20,200/-
Borrower- M/S Aqdam Malik Engineering Corporation, Prop- Parvej Malik S/o Nasruddin, Add. of both- 29/44 Mal Ka Bazar Agra, Guarantor- Mr. Suhail Malik S/o Shamsuddin, Add- H No. 29/48 Mal Ka Bazar, Agra Forte Agra	58,08,524.88 as on 20.02.2024 + interest & Other Expenses thereon	EMT of Residential Property N.N. No. 29/46, Property No 3836 (New) & 3338 (Old) Situated at Mal Ka Bazar, Block 29, Chhatta Ward Tehsil & Distt. Agra, Area- 259.77 Sq. Mtr., in the name of Mr. Parvej Malik S/o Late Shri Nasruddin, Bounded as: East: Property Parvej Malik, West: Property Hazi Anf, North: Gali and Property, South: Mal Ka Bazar Road	Symbolic	1,52,59,500/- 15,25,950/-

Last Date & Time for receipt tender document: 26.04.2024 up to 5.00 PM  
Date & Time of e-auction: 29.04.2024 from 11.30 AM to 12.30 PM  
(With extension of 5 min. duration each till the conclusion of sale)



**SCHEDULE I  
FORM A  
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF TRIKALP LAMINATES INDIA PRIVATE LIMITED**

1.	Name of Corporate debtor	<b>Trikalp Laminates India Private Limited</b>
2.	Date of Incorporation of Corporate Person	<b>February 10,2017</b>
3.	Authority Under Which Corporate Person is Incorporated/ Registered	<b>Registrar of Companies - Delhi</b>
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	<b>U20219DL2017PTC312696</b>
5.	Address of the registered office and Principal Office (If Any) Of Corporate Person	<b>House No.22 1<sup>st</sup> Floor Block F, Pkt.-22, Sector 3, Rohini, North West, Delhi, India, 110085</b>
6.	Insolvency commencement date in respect of corporate debtor	<b>April 09, 2024</b>
7.	Estimated date of closure of insolvency resolution process	<b>October 06, 2024</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ms. Shalu Khanna Reg. No.: IBBI/IPA-001/IP-P00917/2017-2018/11523</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address: A-16/9, Vasant Vihar, New Delhi-110 057, India. E-Mail: SKHANNA@LLCA.NET</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address: Luthra &amp; Luthra Restructuring and Insolvency Advisors LLP A-16/9, Vasant Vihar, New Delhi-110057, India E-Mail: TLIPL.RP@LLCA.NET</b>
11.	Last date for submission of claims	<b>April 23, 2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Trikalp Laminates India Private Limited** on **April 09, 2024**.

The creditors of **Trikalp Laminates India Private Limited**, are hereby called upon to submit their claims with proof on or before **April 23, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date : April 11<sup>th</sup>, 2024**

**Place : New Delhi**

**Sd-  
(Shalu Khanna)**

**Interim Resolution Professional**